

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
Appeal No. 248/252/ND/2022

IN THE MATTER OF:

Jai Mata Di Wooden and Steel works Pvt Ltd ... Applicant
Versus
Registrar of Companies NCT of Delhi ... Respondent
Haryana

Order under Section 252(3) of the Companies Act, 2013.

Order delivered on 26.09.2023

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Aastha Agarwal, Adv.
For the RoC/RD : Mr. Himanshu Singhal, Adv.
(Proxy Counsel for Ms. Shankari Mishra, Adv.)

ORDER

Learned Counsel for the applicant, Learned Counsel for the RoC are present physically. Learned Counsel for the Income Tax Department is also present through video-conferencing and sought some time to file Report. Two weeks' time is granted to Income Tax Department to file their Report, with copy in advance to the opposite side. Let this matter be posted to 07.11.2023.

Sd/-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)